

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:288  
ANSWERED ON:11.02.2014  
MODERNISATION OF POLICE FORCES  
Adhalrao Patil Shri Shivaji;Agarwal Shri Jai Prakash

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Union Government has provided Central assistance to the State Governments under the scheme for Modernisation of State Police Forces for meeting the emerging challenges to internal security;
- (b) if so, the details and the objectives of the scheme;
- (c) whether the Union Government has any proposal to provide hundred per cent central assistance to the selected States for modernisation of State Police Forces; and
- (d) if so, the details thereof and the steps taken to release the Central assistance in a time-bound manner and to check misutilisation of the funds?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d) Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PART (a) TO (d) OF LOK SABHA STARRED QUESTION NO.288 FOR 11-02-2014

(a) to (d) "Police" is a State subject as per Entry 2 of List-II of VIIIth Schedule to the Constitution of India. As such, it is the primary responsibility of the State Governments to modernise their police forces. However, the Ministry of Home Affairs has been implementing a Scheme for Modernization of State Police Forces (MPF Scheme) with a view to supplement the efforts of the State Governments in tackling emerging challenges to internal security in the form of terrorism, urban policing etc.

The Scheme for the Modernization of State Police Forces (MPF Scheme) which ended in 2011-12 has been extended for a further period of five years i.e. 2012-13 to 2016-17 for providing Central assistance to the States for police modernization, partly under 'Non-Plan' and partly under 'Plan'. The items required by the State Police, namely, modern weapons, ammunition, vehicles, weapons, security related equipment, training equipment, forensic science equipment, etc are to be funded under 'Non-Plan'. Infrastructure projects like the construction of police stations, outposts, police line buildings, houses for lower and upper subordinate police personnel, police training institutions and forensic science laboratories are to be funded under 'Plan'. Under the Scheme, an allocation of Rs.8195.53 crore has been approved under the Non-Plan and Rs.3750.87 crore under the Plan for the period 2012-13 to 2016-17.

The year-wise projection of funds for MPF during 12th Five Year Plan is as follows:

(Rs.in crore)

Year	Plan	Non-Plan	Total
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2012-13	562.63	1784.30	2346.93
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2013-14	797.06	1928.60	2725.66
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2014-15	797.06	1640.00	2437.06
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2015-16 797.06 1640.00 2437.06

2016-17 797.06 1635.53 2432.59

Total 3750.87 8628.430 12379.30

The 'Non-Plan' allocation includes an amount of Rs.432.90 crore for Mega city policing for the financial years 2012-13 and 2013-14. The State-wise allocations are worked out annually at the commencement of each financial year.

No State is provided one hundred per cent Central assistance under the scheme of modernisation of police forces.

For the purpose of determining the central assistance under the 'Plan' and the 'Non-plan' heads, the States are classified into two categories, namely Category A and Category 'B'. Category 'A' States, namely, J&K and 8 North Eastern States, including Sikkim, are required to contribute a share of 10% of their State Action plan and Category 'B' States are required to contribute a share of 40% of their State Action plan. All Central assistance is provided in the form of grants-in-aid.

The objective of the scheme is to reduce the dependence of the State Governments on the Army and the Central Armed Police Forces to control internal security and law and order situations by equipping the State Police Forces adequately and strengthening their training infrastructure. The focus of the scheme is to strengthen the police infrastructure at the cutting edge level by construction of secure police stations, training centres, police housing (residential), equipping the police stations with the required mobility, modern weaponry, communication equipment, forensic set-up etc.

The State Governments are required to prepare their State action plans based on their assessed requirements. Central funds are released to the States in terms of the State Action plans subject to furnishing of utilization certificates in respect of funds disbursed during the previous financial years. The State Governments are mandated to utilize the funds in the stipulated time as per the administrative and financial rules/ regulations on the subject governing the project development and procurement processes. Such utilization and sanction of expenditure is also subject to the usual audit/ review by the State and Central auditing agencies.